

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(I.B.C)/1071(CH)2023
IA(I.B.C)/1073(CH)2023
And

CP (IB) No. 25/Chd/Hry/2023

IN THE MATTER OF:
Gangji Kalyani Bhanushali

... **Petitioner-Financial Creditor**

Versus

GLM Infratech Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 60(5) IBC 2016

Order delivered on 08.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the Respondent : Ms. Salina Chalana, proxy counsel for Mr.
Vaibhav Sharma, Advocate

**For the Applicant-
Intervener in IA Nos.
1071/2023 &
1073/2023** : None

ORDER

It is seen that on the last date of hearing the file was not taken up for hearing. Today there is no representation on behalf of the Applicant-Intervener. So, in the interest of justice, learned counsel for the petitioner is directed to inform the next date of hearing to the applicant-intervener through e-mail and

place that e-mail on record with the affidavit so that effective proceedings can be taken on the next date of hearing.

Let this matter be listed on 31.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**